

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 610/2001

New Delhi, this the 16th day of March, 2001

Hon'ble Shri Govindan S. Tampli, Member (A)

Vinod Kumar Sharma, S/o Shri Brahma Dev  
R/o C-30, Delhi Citizen Group Housing  
Sector-13, Rohini, New Delhi - 110085 ...Applicant

V E R S U S

Union of India through  
Commissioner of Police, Delhi  
I.P.Estate (PHQ) MSO Building  
New Delhi - 110002. ...Respondent

ORDER (ORAL)

Hon'ble Shri Govindan S. Tampli, Member (A)

The applicant in this case is seeking disposal of his appeal lying with the Commissioner of Police, Delhi, at the earliest. Keeping in view the nature of the relief sought for I am deciding this without issue of notice.

2. Additional Commissioner of Police, Delhi had passed orders on 7-8-2000, dismissing the applicant from service against which a statutory appeal has been filed by him to the commissioner of Police on 5-9-2000. The same is pending disposal. The plea by the applicant is that the appellate authority be directed to dispose of the appeal filed by the applicant. This is a reasonable request and is accordingly allowed. The application is disposed of with the directions to the appellate authority, viz. Commissioner of Police, Delhi to dispose of the statutory appeal filed by him at the shortest possible and in any event before 30-6-2001. No costs.

(Govindan S. Tampli)  
Member (A)

/Patwal/